

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3513
ANSWERED ON:15.12.2011
RUNNING OF EDUCATIONAL INSTITUTIONS BY MINORITIES
Sai Shri Vishnu Deo

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the detail of various special facilities provided to the minorities by the Union Government and various State Governments by enacting laws for opening and running of educational institutions which are presently under implementation;
- (b) the various provisions made for providing quality education in these institutions and protecting the rights of the teachers working therein;
- (c) whether these institutions have been provided any special rights or concessions for finalizing of their courses and for conducting exams; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) : Right of minorities to establish and administer educational institutions of their choice is in Article 30(1) of the Constitution. Every law made by Parliament or State Legislature is subject to this Constitutional guarantee.
- (b) to (d) : The Supreme Court has ruled that right to "administer" does not mean the right to "mal administer". The Parliament has a right to frame laws for coordination and determination of standards for higher education, and various regulatory bodies set up by Central Government prescribe minimum standards of quality, which have to be adhered to by minority educational institutions. The minority educational institutions also have the right to seek a affiliation from a University of their choice. Central Government has enacted National Commission for Minority Educational Institutions (NCMEI) Act, 2004 which established a National Commission for Minority Educational Institutions (NCMEI) to protect the rights of the minority educational institutions and to decide minority character of an educational institution.